

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P (Cr.) No. 299 of 2018**

1. Saryu Yadav

2. Surendra Yadav @ Suli Yadav ..... Petitioner(s).

Versus

1. State of Jharkhand

2. The Director General of Police, Jharkhand

3. The Superintendent of Police, Chatra

4. Sanjay Gupta, Police Inspector, Hunterganj P.S, Chatra

5. Assistant Sub-Inspector, Hunterganj P.S, Chatra

6. Officer in-charge, Hunterganj P.S, Chatra ..... Respondent(s)

-----

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

-----

FOR THE PETITIONER(S) : Mr. Ashok Kumar Singh, Advocate

FOR THE STATE : Mr. P.A.S. Pati, S.C-IV

-----

05/25.06.2020

Defect(s) as pointed out by the office is ignored.

Learned S.C-IV submits that Hunterganj P.S. Case No. 83 of 2018 is running for evidence before the trial court.

Considering the aforesaid submission, I find that the prayer which has been made in this application to the effect to arrest the accused person and file charge-sheet has become infructuous.

Accordingly, the instant application stands dismissed as infructuous.

**(ANANDA SEN , J)**